

Minutes of the 42nd meeting of the Food Authority held on May 30, 2023 at 15:00 hrs through physical cum virtual mode

The forty second meeting of the Food Safety and Standards Authority of India (FSSAI) was held at 3.00 pm on 30th May, 2023 through physical cum virtual platform at Ministry of Health and Family Welfare, Room No. 155, A-Wing, Committee Room, 1st Floor, Nirman Bhawan, New Delhi under the chairmanship of Shri Rajesh Bhushan, Chairperson, FSSAI. The list of participants is at **Annexure -1**.

Chairperson welcomed the members of the Authority to the meeting.

Item No.	Description
I	Confirmation of Minutes of 41st meeting held on 29/12/2022
	Since there were no comments, the minutes of the 41 st meeting held on 29 th December, 2022 were confirmed and adopted, as placed.
II	Action Taken Report of 41st meeting
	The Action Taken Report was noted by the Authority, as placed. One of the members suggested to place the Action Taken Report of previous two meetings for the updated status of standards/regulations at different stages of finalization and the same was agreed by the Authority..
III	CEO's Report (to be presented during the meeting)
	CEO, FSSAI presented his report in brief highlighting the action taken and developments since the last meeting of the Authority. He apprised the members about the work on framing of standards and meetings of the newly constituted Scientific Panels and Scientific Committee and number of Draft & Final Regulations notified; multi-lingual FoSCoS system for ease of operation across country; special drive to check adulteration in milk and milk products as a part of food safety compliance; proposal to increase the collection of surveillance samples; strengthening organic testing infrastructure; proposal to target one laboratory per district; celebration of International Year of Millets, the Global Millets (Shree Anna) Conference and the release of handbook on millets and millet calendar; conducting Global Food Regulator Summit during July, 2023; training and capacity building programmes; and inauguration of National training Centre of FSSAI at NFL, Ghaziabad. Regarding the proposal to increase the number of surveillance samples to be collected, Chairperson suggested to seek feedback from the laboratories/field officials about the logistic issue being faced by them with respect to these samples stored, transported etc. and address the same, if any. Further, one of the member raised concern regarding mandatory six months testing of food products and annual renewal of license by FBOs especially MSMEs stating

that it is difficult for MSMEs to comply with these norms due to financial constraints. Chairperson remarked that FBOs irrespective of their stature have to follow the procedures laid down for ensuring safety of food products, however, he suggested CEO, FSSAI to conduct a separate meeting to discuss the issue on rationalizing the fee structure for license & its renewal and testing so as to provide an interim relief to the MSMEs.

Other member raised concern on the misleading labelling on the product not manufactured from milk as 'ice-cream'. To which Advisor (S&S) clarified that different nomenclatures as well as labeling requirements are already in place to address this issue.

Authority took note of the CEO's report. The detailed report is placed at **Annexure-2**.

42.1	FOOD TESTING SURVEILLANCE
1	Notification/Recognition/Discontinuation of Food Testing Laboratories
1.1	Recognition and Notification of Food Laboratories under Section 43(1) & 43 (2)
	The Authority ratified the agenda item, as placed.
	However, member representing Ministry of Food Processing Industries (MoFPI) raised concern on FSSAI's order dated 14.02.2023 regarding "De-recognition and de-notification of in-house testing laboratories of Food Business Operators" stating that it would not be possible for MSMEs to follow the procedure of getting the product tested only in FSSAI notified labs and a representation in this regard has been addressed to CEO, FSSAI from Secretary, MoFPI. To this, Chairperson asked CEO to examine the representation and reply to the Secretary, MoFPI after internal discussion with the scientific division and Secretary, Ministry of Health and Family Welfare (MoH&FW).
1.2	Suspension of Food Testing Laboratories
	The Authority ratified the agenda item, as placed.
1.3	Extension of the timeline for NABL - FSSAI Integrated Assessment of the laboratories from 30 th June 2023 to 31 st March 2024
	The Authority considered the agenda item and approved, as proposed.
	Action Point: QA division to take necessary action.
1.4	Order dated 29.03.2023 related to extension of recognized NRLs and ANRLs
	The Authority ratified the agenda item, as placed.
2	Amendments in FSS (Laboratory and Sampling Analysis) Regulations, 2011 and Food Safety and Standards (Import) Regulations, 2017
	Discussion: Advisor (QA) briefed the proposed amendments in both the regulations. One of the member sought clarity on the type of regulatory method to be followed for analysing a particular parameter from the methods given in the

proposed amendment in case the method of analysis is not available in FSSAI Manuals of Methods of Analysis. Advisor (QA) clarified that if a laboratory chooses to adopt a validated method of analysis prescribed by "Codex" then Type II is the Reference Method and Type III methods are recommended as alternate methods. Chairperson suggested to include this clarity in the proposed amendment.

Decision:

The clarity in respect of method of analysis to be included suitably either in the Manuals of Method of Analysis or in the proposed amendment.

With the above suggestion, the Authority approved the draft notifications.

Action Point:

QA division to take necessary action.

3	Food Safety on Wheels- for information
	The Authority took note of the agenda item as circulated for information.
4	Capacity Building Programs- for information
	The Authority took note of the agenda item as circulated for information.
5	Substitution of member of Rapid Analytical Food Testing(RAFT) Committee
	The Authority ratified the agenda item, as placed.
42.2	IMPORT
A	Agenda Items for ratification by Food Authority
1	Restricted entry of High risk Food items under specific ports
	The Authority ratified the agenda item, as placed.
2	Rectifiable labeling information for imported food consignments
	The Authority ratified the agenda item, as placed. However, one of the member requested to provide list of information allowed to be rectified at the port of entry for labelling purpose. To this, CEO stated that a clarification in this regard would be issued separately.
3	Clearance of Imported consignments of Food Grains including Pulses and Crude oil (edible grade)
	The Authority ratified the agenda item, as placed.
4	Notification of Authorized Officer
	The Authority ratified the agenda item, as placed.
B	Agenda Items for information of Food Authority
1	Extension of timeline for the requirement of Health Certificate with the import of Food Consignments
	The Authority took note of the agenda item, as circulated for information. However, one of the members requested to place final integrated certificate on the website of FSSAI besides DAHD's website for better disbursement of information and the same was agreed by the Authority.

	Further, she sought an extension of further period of six months as the deadline for certificate is May 31, 2023. To this, the Authority requested CEO to communicate with the Secretary, Ministry of Agriculture in this matter.
	Action Point: Import division to take necessary action.
42.3	GOVERNANCE AND ADMINISTRATION
1	Budget Estimate for the F.Y 2023-24
	The Authority took note of the agenda item, as circulated for information.
2	(a) Status of Direct Recruitment (DR-04/2021)
	(b) Cancellation of Result of Assistant Post
	Due to paucity of time the agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.
42.4	FOOD SAFETY COMPLIANCE
1	Provision to enable Update/Revise option for Annual Return Filing under FoSCoS
	Due to paucity of time, the whole agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.
	However, with respect to the date of filing of annual return (31 May, 2023), an extension was sought for a period of 30 days without charging late fee (30 June, 2023) from the Authority and the same was agreed to.
2	Provision for making online request by FBO in case Auto-Rejected Licensing/Registration Applications due to non-response to the queries of authorities
	Due to paucity of time, the agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.
3	Operationalisation of clause related to allowing Food Safety Supervisor as technical person [s part of condition of license of proposed Licensing and Registration Amendment Regulations, 2020]
	Due to paucity of time, the agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.
4	Grant of permission for using of old Pre-printed packaging (PPM) material by Food Business Operators (FBOs)
	The Authority approved the agenda, as proposed.
	Action Point RCD to take necessary action.
42.5	FOOD STANDARDS
1	ITEMS PROPOSED FOR FINAL (DRAFT) NOTIFICATION
1.1	FSS (Health Supplements, Nutraceuticals, Food for Special Dietary use, Food for Special Medical Purpose, and Prebiotic and Probiotic Food) Regulations, 2022

	<p>Discussion: Advisor (S&S) briefed the agenda item. One of the member expressed that the views of industry have not been included in the said regulation. Without addressing their concerns, majority of the products would remain non-compliant to the new Nutra regulations. She also expressed that presently, the Annexures and its schedules are not part of the above notification and therefore this needs to be consulted with the industry to resolve any issues restricting manufacturing of the products. In light of this, she suggested to withhold the final notification. To this, Advisor (S&S) clarified that as of now, no changes have been made in the Annexures and its schedules specified. Further, to review the same, a separate Expert Committee has been constituted to examine and review the annexures and its schedules based on the inputs from the industries and the same is likely to be expected within two-three months. CEO informed that a meeting with industry association will be chaired under his leadership shortly to discuss the concerns of industry on the proposed final regulations.</p> <p>Decision: The Authority approved the final (draft) notification subject to the changes made in the notification based on the outcome of the meeting. Further, the Authority authorized the Chairperson to approve the final (draft) notification with modification, if any, for further processing.</p> <p>Action Point: S&S division to take necessary action.</p>
1.2	<p>Amendment to FSS (Labelling & Display) Regulations, 2020 related to labeling requirements of Non-retail container, minimally processed products, tolerance limit, legible/audible warning statement related to pan masala etc.</p>
	<p>Discussion: Advisor (S&S) briefed the agenda item. One of the member raised concern on the Tolerance Limit of $\pm 20\%$. She also expressed that globally no upper limit has been specified in case of Tolerance limit for vitamins and minerals. Advisor (S&S) informed that though the Scientific panel on labeling and claims (SP-08) accepted the approach of $\leq 120\%$ tolerance limit in case of negative nutrients and $\geq 80\%$ tolerance limit in case of positive nutrients, the Scientific Committee recommended specific range approach of $\pm 20\%$ at par with the global practices to facilitate clear regulatory decision which was referred back to SP-08 and the same was endorsed by the Scientific Panel. Moreover, Chairperson highlighted that the global standards are for reference purpose and any National Regulatory Body has the right to frame its own standards based on the National requirements. The approach to retain the upper and lower tolerance limit i.e. $\pm 20\%$ was also supported by the representative from National Institute of Nutrition. The member who raised concern stated that enough justification is available to support the first approach as accepted earlier by the panel ($\leq 120\%$ and $\geq 80\%$) and requested the Authority to re-look into the matter before finalizing the notification.</p>

	<p>Decision: Authority directed the member to submit new data/justification within one week in regard to tolerance limit for further deliberation in the Scientific Panel and Scientific Committee which would address the issue within one month. The Authority agreed to approve the final (draft) notification except the provision regarding tolerance limit. Further, the Authority authorized Chairperson to approve the complete final (draft) notification with the revised approach for tolerance limit, if required, after one month.</p> <p>Action Point: S&S division to take necessary action.</p>
1.3	Amendment to FSS (Vegan Foods) Regulations, 2022 related to logo
	<p>Discussion: Advisor (S&S) briefed the agenda item. One of the member suggested to harmonize the size of outer square of Vegan Logo with that of Veg/non-veg Logo due to the different dimensions specified for other logos, the aesthetic appeal of the same on the label will not be upright and the same was agreed.</p> <p>Decision: The industry association to submit the revised specification for Vegan logo for consideration and approval of the Chairperson on behalf of the Food authority and the same would be ratified in the next meeting of Food Authority.</p> <p>Action Point: S&S division to take necessary action.</p>
1.4	Amendment to FSS (Food products Standards & Food Additives) Reg., 2011 relating to palm oil, packaged drinking water, proprietary foods, food colours, additives etc.
	<p>Discussion: Advisor (S&S) briefed the agenda item. One of the member raised concern with respect to proposed amendment in the proprietary food stating that the mapping of proprietary food with the standardized food products may not be possible due to wider scope of foods falling in the proprietary category. Advisor (S&S) clarified that this has been brought to address the gap in the analysis of quality parameters for proprietary food products under the umbrella of standardized foods which is currently not being followed by the FBOs, for eg., product like Honey with Ginger is categorized under proprietary food and is not analyzed for the quality parameters of Honey rather only safety parameters are analyzed. The information by Advisor (S&S) was also endorsed by the Designated Officer, Chandigarh with similar examples like mixing of Khoya with sugar to exempt testing of Khoya. The Chairperson was also of the view that this gap needs to be addressed. In addition, Advisor (S&S) informed that the proposed amendment clearly addresses the change brought in the predominant quality characteristics of the standardized product for its inclusion in the proprietary category. This would also remove ambiguity and support the field officers and laboratory personnel.</p>

The member requested to clarify the scope of adding food additives as per Appendix A and C in the 'Food Colour-Preparation and Mixtures'. To this, the Advisor (S&S) clarified that permitted food additives as per Appendix A and C of FSS (Food Products Standards & Food Additives) Reg., 2011 will be allowed for preparation and mixture of food colour.

Decision:

The Authority approved the final (draft) notification, as proposed. Chairperson suggested to examine the proposed amendment in the definition of proprietary food for bringing more clarity, if required. In case of any revision, the Authority authorized Chairperson to approve the final (draft) notification for further processing.

Action Point:

S&S division to take necessary action.

2	ITEMS PROPOSED FOR DRAFT NOTIFICATION
2.1	Amendment to FSS (Food products Standards and Food Additives) Reg., 2011
	<p>Discussion: One of the member requested for editorial correction in the draft amendment related to definition of 'carbonated water' before publishing i.e. by including the words "product containing" and modifying the definition as "Carbonated Water means product containing water conforming to the standards prescribed for"</p> <p>Decision: With the above editorial correction, the Authority approved the draft notification. It was mentioned that the comments/suggestions, if any, may be submitted at the stage of draft notification.</p> <p>Action Point: S&S division to proceed with the draft notification.</p>
2.2	Amendment to FSS (Contaminants, Toxins & Residues) Reg., 2011
	<p>Discussion: One of the member raised concern on process of fixation of MRLs without considering the data from industry and requested to consider their data while fixation of MRLs. To this, Advisor (S&S) stated that globally MRLs are being fixed based on the data provided by the relevant National Bodies. Further, processing factor for calculation of MRLs is under discussion of the Scientific Panel. Chairperson suggested the member to submit the data for further consideration.</p> <p>Decision: The Authority approved the draft notification, as proposed. It was mentioned that the comments/suggestions, if any, may be submitted at the stage of draft notification.</p>

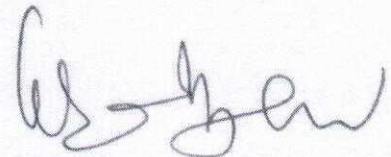
	Action Point: S&S division to proceed with the draft notification.
3	OTHER ISSUES
3.1	Selection of Members for the Scientific Committee and Scientific Panels
	The Authority ratified the agenda item, as placed.
3.2	Manual of Methods of Analysis of foods
A.	Fish & Fish Products
	The Authority approved the agenda item, as proposed.
	Action Point QA division to take necessary action.
B.	Beverages: Tea, Coffee & Chicory
	The Authority approved the agenda item, as proposed.
	Action Point QA division to take necessary action.
3.3	Methods related to Determination of Iron, Folic Acid (Vitamin B9) & Cyanocobalamin (Vitamin B12) in Fortified Rice Kernel
	Due to paucity of time the agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.
3.4	Constitution of Expert Committees
	The Authority took note of the agenda item, as circulated for information.
3.5	Proposal for withdrawal of Draft Food Safety and Standards (Fortification of Foods) Amendment Regulation 2020 related to mandatory fortification of edible oil and milk
	The Authority approved the agenda item, as proposed.
3.6	Revised guidelines dated 24th February 2023 for submission of applications for endorsement of vegan logo and formats thereof
	Due to paucity of time the agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.
3.7	Delegation of powers for approval/rejection of applications submitted for endorsement of Vegan Logo
	Due to paucity of time the agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.
3.8	Revision of Standard for Fermented milk products
	Due to paucity of time the agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.
3.9	FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, and Prebiotic and Probiotic Food) Reg., 2022 - regarding the use of Food Additives
	Due to paucity of time the agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.
	SUPPLEMENTARY AGENDA ITEMS

41.IV.1	Operationalization of standards/ regulations and directions issued by FSSAI
	Due to paucity of time the agenda item could not be discussed and the Authority deferred the agenda for discussion in the next meeting.

The Chairperson was of the view to conduct the next meeting of the Food Authority within a month to discuss the deferred agenda items.

The meeting concluded with a vote of thanks to the chairperson and all the participants.

This has approval of the Chairperson, FSSAI



Chief Executive Officer

**Minutes of the second session of forty second meeting (adjourned meeting) of the
Food Authority held on September 19, 2023**

The second session of forty second meeting (adjourned meeting) of the Food Safety and Standards Authority of India (FSSAI) was held at 5.00 pm on 19th September, 2023 through physical cum virtual platform at Ministry of Health and Family Welfare, Room No. 155, A-Wing, Committee Room, 1st Floor, Nirman Bhawan, New Delhi under the chairmanship of Shri Sudhansh Pant, Chairperson, FSSAI to discuss the deferred/unfinished agenda items of 42nd Food Authority meeting held on 30th May, 2023. The list of participants is at **Annexure - 1**.

Shri G. Kamala Vardhana Rao, Chief Executive Officer (CEO) introduced new Chairperson, Shri Sudhansh Pant to the Food Authority. Chairperson welcomed the members of the Authority to the meeting followed by their brief introduction. Thereafter, he requested to proceed with the agenda items. Ms. Inoshi Sharma, Executive Director (ED) took permission of the Chairperson for placing two new agenda items before this Food Authority besides the deferred Agenda Items of 42nd Food Authority and proceeded with the agenda items.

Item No.	Description
42.3	GOVERNANCE AND ADMINISTRATION
2	(a) Status of Direct Recruitment (DR-04/2021)
	The Authority took note of the agenda item, as circulated for information.
	Chairperson desired to complete the recruitment process for all the sanctioned posts at the earliest possible under the Govt. of India initiative of 'Mission Recruitment'.
	(b) Cancellation of Result of Assistant Post
	The Authority took note of the agenda item, as circulated for information.
42.4	FOOD SAFETY COMPLIANCE
1	Provision to enable Update/Revise option for Annual Return Filing under FoSCoS
	Discussion: ED briefed the agenda item. Shri Kanwal Singh Chauhan raised concern on the fee structure for revised filing of the Annual Return in FoSCoS. ED informed that this agenda is focused to provide a provision to update/revise Annual Return submitted in FoSCoS for FBOs in order to rectify inadvertent mistakes. Chairperson desired that the deliberation on fee structure may be placed as a separate agenda item in the meeting of the Food Authority after examination and stakeholder consultation.
	Decision: The Authority approved the agenda item, as proposed.

	<p>Further, regarding fee structure, a separate agenda will be placed as an Agenda item before the Food Authority after examination.</p> <p>Action Point: Regulatory Compliance division to take necessary action.</p>
2	<p>Provision for making online request by FBO in case Auto-Rejected Licensing/Registration Applications due to non-response to the queries of authorities</p> <p>Discussion: ED briefed the agenda item. Chairperson, considering unforeseen circumstances, suggested in the common interest to extend the timeline for reactivation of auto-rejection of applications upto 30 days without any intervention of the authority and additional fee and from 31st to 60th day with applicable fee. The views of Chairperson were supported by Ms. Simmi Chaudhary, representative from Ministry of Food Processing Industries(MoFPI) and other members.</p> <p>Decision: With the above suggestion, the Authority approved the agenda item.</p> <p>Action Point: Regulatory Compliance division to take necessary action.</p>
3	<p>Operationalisation of clause related to allowing Food Safety Supervisor as technical person [part of condition of license of proposed Licensing and Registration Amendment Regulations, 2020]</p> <p>Discussion: ED briefed the agenda item. Ms. Shreya Pandey raised concern on the proficiency of the food safety supervisor for petty food business operators after this amendment. To this, ED clarified that this is applicable for the food businesses holding FSSAI license only and the food safety supervisor for licensed small manufacturers would be subjected to a certified training program as prescribed.</p> <p>Decision: The Authority approved the agenda item, as proposed.</p> <p>Action Point: Regulatory Compliance division to take necessary action.</p>
42.5	FOOD STANDARDS
3	OTHER ISSUES
3.3	Methods related to Determination of Iron, Folic Acid (Vitamin B9) & Cyanocobalamin (Vitamin B12) in Fortified Rice Kernel
	<p>Discussion: Advisor (QA) briefed the agenda item relating to testing methods for fortified rice kernel (FRK).</p>

	<p>Shri Pramod Kumar Choudhary enquired about the effect on storage capacity and shelf life of fortified rice (i.e. if normal rice does not deteriorate for 5 years then would this be applicable to fortified rice also). Further, Shri Kanwal Singh Chauhan highlighted that if fortified rice is being made as a commercial product then the existing small manufacturers of rice may be forced to shut their business and incur financial losses. It was clarified that the fortification of rice is voluntary. Further, this agenda is focused on methods for determination of the iron, folic acid and vitamin B12 in FRK. Chairperson, while appreciating the points raised by the members suggested that this matter will be taken up separately.</p> <p>Decision: With these deliberations, the Authority approved the methods, as proposed.</p> <p>Action Point: QA division to take necessary action.</p>
3.6	<p>Revised guidelines dated 24th February 2023 for submission of applications for endorsement of vegan logo and formats thereof</p>
	<p>Discussion: Head (S&S) briefed the agenda item that was placed for ratification. Members asked the basis for the increase in fee structure five times within a year. Head (S&S) clarified that it was done to accommodate the expenditure incurred for inspection of the manufacturing facility by FSSAI officials. However, it was felt that the revised fee can be reduced from Rs. 25,000/- to Rs. 10,000/- per application irrespective of number of products.</p> <p>Further, on sidelines of this agenda, Ms. Shreya Pandey mentioned regarding agenda item no. 42.5(1.3) of the 42nd meeting of the Food Authority stating that the minutes of 42nd meeting highlights only the specification for Vegan Logo but the proposal was for uniformity in size of all the logo's under FSSR in alignment with veg. & non-veg. logo. Head (S&S) expressed the concern regarding the alignment as the veg. & non-veg. logo have two elements and others like organic, fortification, vegan logo have multiple elements which will become inconspicuous/illegible while doing the proposed alignment. He, further, informed that the specification for all logo's submitted by the industry association is under deliberation by the concerned Scientific Panel and accordingly, the recommendations will be placed in the meetings of Scientific Committee and Food Authority.</p> <p>Decision: While ratifying the agenda, the Authority recommended to modify the revised fee from Rs. 25,000/- to Rs. 10,000/- per application irrespective of number of products.</p> <p>Action Point: S&S division to take necessary action.</p>

3.7	Delegation of powers for approval/rejection of applications submitted for endorsement of Vegan Logo
	The Authority ratified the agenda item, as placed.
3.8	Revision of Standard for Fermented milk products
	<p>Discussion: Head (S&S) briefed the agenda item. Chairperson opined to add the word 'etc.' in the bracket after the words "or 'curd' " specifying examples.</p> <p>Decision: With above suggestion, the Authority approved the agenda item.</p> <p>Action Point: S&S division to take necessary action.</p>
3.9	FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, and Prebiotic and Probiotic Food) Reg., 2022 - regarding the use of Food Additives
	<p>Discussion: Head (S&S) briefed the agenda item relating to an interim order to allow use of GMP tables as per Codex in all categories across various formats that were part of the regulation notified in 2016 but not included in the direction dated 29.03.2022 operationalizing the draft regulations (<i>approved by the Food Authority in its 38th meeting held on 02.03.2022</i>) notified on 24.06.2022. He mentioned, that if approved, this order will be issued under the Section 18(2)(d) of FSS Act, 2006.</p> <p>Chairperson mentioned that the said section of the Act focusses on the urgency concerning food safety or public health to make or amend the regulation which in this case appears to not applicable.</p> <p>Ms. Shreya Pandey informed that in the absence of interim relief, majority of the nutraceutical industry will be affected and may be forced to shut their businesses. To this, Chairperson asked to provide consolidated justification/rationale including the number of nutraceutical industry impacted for further deliberation and taking a decision by the Food Authority in this matter.</p> <p>In addition, Chairperson emphasized to expedite the notification of the new/amendment regulations instead of operationalizing them under Section 18(2)(d) of FSS Act.</p> <p>Decision: With the above deliberation, the authority did not approve the agenda item. Further, the industry association to provide consolidated justification/rationale including the number of nutraceutical industry impacted for further deliberation and taking a decision.</p>

	Action Point: Industry association to provide required information
	SUPPLEMENTARY AGENDA ITEMS
41.IV.1	Operationalization of standards/ regulations and directions issued by FSSAI
	The Authority ratified the agenda item, as placed. Chairperson emphasized to expedite the notification of the new/amendment regulations instead of operationalizing them under Section 18(2)(d) of FSS Act.
	ANY OTHER ITEM
1	Revising the validity period of new License/Registration and Renewal
	The Authority approved the agenda item, as proposed. Action Point: Regulatory Compliance division to take necessary action.
2	Food Safety and Standards (Fortification of Foods) Regulations, 2018 - Advisory/Label warning regarding Thalassemia and Sickle Cell Anaemia
	The Authority approved the agenda item, as proposed. Action Point: S&S division to take necessary action.

Chairperson expressed his gratitude to all members for their contribution to the Food Authority and asked for their continued guidance & support for strengthening of food safety ecosystem in the country.

The meeting concluded with a vote of thanks to the chairperson and all the participants.

This has approval of the Chairperson, FSSAI.

Chief Executive Officer